

## FORM NO. 4

( See Rule 42 )

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO.

207 OF 1998

Applicant(s) Shri. H.N. Sarma &amp; Ors

- VS -

Respondent(s) Union of India &amp; Ors

Advocate for Applicant(s) Mr. J.L. Sarkar

Mr. M. Chunder

Mrs. S. DeRae

Mr. S. Ali, Sr.

C.G.S.C

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within the sum of Rs. 50/- deposited vide IPO/BD No. 032157 Dated 24.8.98	26.8.98	<p>This application has been submitted by 25 applicants. They have prayed for permission to file this single application under the provision of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Heard counsel of both sides. Permission is granted as prayed for.</p> <p>Perused the application. Heard counsel of both sides. Application is admitted. Issue notice on the respondents by registered post.</p> <p>List on 23.9.98 for written statement and further orders.</p>
Requisite 4 copies have been filed.		<p>Mr J.L.Sarkar, learned counsel for the applicants prays for an interim order. Mr S.Ali, learned Sr.C.G.S.C submits that he has no instruction. Issue notice on the respondents to show cause as to why the interim order as prayed</p>
This application is mentioned in Court as shown as unlisted matter.	26/8/98	contd..

(2)

O.A. 207/98

## Notes of the Registry

## Date

## Order of the Tribunal

L. 9.98  
 Service of Notice  
 for an interim  
 and issued to the  
 respondents vide P.  
 No. 2975 & 2976 dt. 21-9-98

PGO

1) Service reports are  
 still awaited.  
 2) No - Show Cause is  
 sum (H.W.)

22/9

fil. comsly order

23/9/98 23/924.9.98

~~See Copy of order~~  
 dtd. 23.9.98 issued  
 to the counsel of  
 parties.

PGOShow cause has  
 not been filed.24.10

26.8.98

for should not be granted.

List on 23.9.1998 for show cause and  
 interim order.

The respondents are directed to keep  
 the operation of the orders No. II-22013/  
 2/98-PF.V dated 9.7.1998 (Annexure-F) and  
 No.A/I-A/Pers/98 dated 18.8.1998 (Anne-  
 xure-M) in abeyance pending disposal of  
 the show cause.

60  
 Member

pg

26/8

23.9.98

No written statement has been  
 submitted. Mr S. Ali, learned Sr.  
 C.G.S.C. prays for another four weeks  
 time to file written statement. Prayer  
 allowed. List for written statement and  
 further orders on 28.10.98.

Show cause on the interim  
 prayer has also not been submitted. Mr  
 Ali prays for similar time for  
 submission of show cause. Prayer allowed.  
 Mr J.L. Sarkar, learned counsel for the  
 applicant prays that the interim order  
 dated 26.8.98 may continue. Heard the  
 learned counsel for the parties. The  
 interim order dated 26.8.98 shall  
 continue till disposal of the show  
 cause.

nkm

23/960  
 Member